

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-1" NEW DELHI**

**BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND SHRI O.P. KANT, ACCOUNTANT MEMBER**

आ.अ.सं./I.T.A Nos.6407 & 6408/Del/2019

निर्धारणवर्ष/Assessment Year:2011-12

Shiksha Bharti Shiksha Samiti C/o Vivek Bansal, B-3/4, 2nd Floor, Safdarjung Enclave, New Delhi.	बनाम Vs.	ACIT Circle Rewari.
PAN No. ABTFS9724K		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Shri Vivek Bansal, Adv.
राजस्वकीओरसे /Revenue by	Shri Sri Prakash Dubey, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	24.12.2020
उद्घोषणाकीतारीख/Pronouncement on	05.01.2021

आदेश /O R D E R

PER BHAVNESH SAINI, J.M.

Both the appeals by assessee are directed against the order of Ld. CIT(Appeals)-Rohtak dated 18.03.2019 for AY 2011-12 and dated 29.05.2019 for AY 2011-12.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. Counsel for assessee submitted that assessee has filed declaration in Form No. 1 & 2 before Income Tax Department and opted for Vivaad se Vishwas Scheme to settle the tax dispute. He has, therefore, submitted that appeal of the assessee may be dismissed as withdrawn subject to issue of Form No. 3 in favour of the assessee.

4. In view of the above, appeals of assessee stand disposed off in terms of the above, subject to issue of Form No. 3 in favour of the assessee.

5. In the result, appeals of the assessee stand disposed off.

Order pronounced in the open court.

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 05.01.2021

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi